

Limited. The proposal is at present under consideration of the Government. The salient details of the proposal are briefly as follows :

- (i) Pensionary relief based on the formula applicable to retired Government Servants.
- (ii) Relief to be effective from April 1, 1983.

[Translation]

Industrialists Delegation to China

6416. DR. CHANDRA SHEKHAR TRIPATHI : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether a delegation of Indian Industrialists has gone to China;

(b) if so, the number of members of this delegation and the purpose of sending this delegation there; and

(c) the duration of their stay in China and the matters to be studied by it ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) to (c). A 10-member non-official delegation led by the President, Federation of Indian Chambers of Commerce and Industry visited China from 1st to 12th May 1984 at the invitation of the China Council for promotion of International Trade.

The main objective of the delegation, it is understood, was to explore possibilities of increasing trade with China as also setting up joint ventures and participating in technology transfer and also to get acquainted with the many changes that have been brought about in different sectors of China's economy.

[English]

Letter of Intent for Manufacture of Pottassium Ferro to Andhra Pradesh Industrial Development Corporation

6417. SHRI N. V. RATNAM : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Andhra Pradesh Industrial Development Corporation applied for letter of intent for manufacture of Pottassium Ferro Cyanide, Sodium Ferro Cyanide and Calcium Ferro Cyanide in any backward area of Andhra Pradesh;

(b) whether it was returned by the Union Government back for certain clarifications;

(c) whether the Andhra Pradesh Industrial Development Corporation resubmitted it to the Union Government explaining in details the economics and advantages of the project; and

(d) whether Union Government propose to reconsider their stand to grant letter of intent soon ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) to (d). M/s. Andhra Pradesh Industrial Development Corporation Limited, a State Government Undertaking, had submitted an application for grant of an industrial licence for setting up a new undertaking in Distt. Khammam in the State of Andhra Pradesh for the manufacture of Potassium Ferro-Cyanide, Sodium Ferro-Cyanide and Calcium Cyanide. The proposal has been, prima-facie, rejected on the ground that the same is based on continuous import of raw materials and further the proccss of manufacture contemplated is an obsolete one and, therefore, in the long run the project will not be economically viable. The Company has represented against the, prima-facie, rejection furnishing certain supporting data to enable the Government to process their case further.

[Translation]

Increase in Industrial Capital in Rajasthan

6418. SHRI VISHNU MODI : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have received any proposal from the Rajasthan Government stressing the need for increasing the percentage of industrial capital investment in that State;

(b) if so, whether Government have considered this proposal; and

(c) if so, the outlines thereof and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) to (c). On the basis of a request received from the Government of Rajasthan, the districts of Barmer and Churu earlier included in Category 'C' and 'B' districts eligible to 10 per cent and 15 per cent central subsidy (subject to a maximum of Rs. 10.0 lakhs and Rs. 15.0 lakhs) respectively have been declared as 'No-Industry' districts w.e.f. 1.4.1985 and included in Category 'A' eligible to 25 per cent central subsidy subject to a maximum of Rs. 25.0 lakhs.

[English]

Losses in Hindustan Antibiotics Limited

6419. SHRI ASLAM SHER KHAN : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Hindustan Antibiotics Limited, a public sector undertaking, is expected to suffer a loss of over Rupees ten crores during the current year inspite of interest subsidy of Rupees five crores allowed by his Ministry;

(b) the names and designation of Government Directors;

(c) what is the role of Government Directors vis-a-vis mismanagement in this public sector undertaking;

(d) whether import of several intermediates and penultimates have been cleared by his Ministry for the production of certain drugs formerly produced from basic stages;

(e) if so, the names of Penultimates/intermediates cleared for import, quantity allowed during the last two years alongwith the source and CIF Price per kg; and

(f) whether such imports were made at very high prices from abroad ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS. (SHRI VEERENDRA PATIL) : (a) The estimated loss suffered by the Hindustan Antibiotics Limited (HAL) during the year 1984-85 is Rs. 1.44 crores.

(b) The names and the designations of Government Directors as on 1.5.1985 are as below :

(i) Dr. R. V. Vaidyanatha Ayyar, Joint Secretary and Development Commissioner (Drugs), Ministry of Chemicals and Fertilizers, New Delhi.

(ii) Shri K. P. Geethakrishnan, Additional Secretary, Ministry of Finance, New Delhi.

(iii) Shri A. K. Mandal, Industrial Adviser, Directorate General of Technical Development, New Delhi.

(iv) Dr. S. S. Gothoskar, Drugs Controller (India), Directorate General of Health Services, New Delhi.

(c) The functions of Board of Directors (which also includes Government Directors) include formulation of corporate policies, exercise of managerial control, commensurate with delegation of authority down the line, coordination of various activities of the enterprise, etc.

(d) to (f). In 1984-85, production of bulk drugs was from the basic stage only, excepting for a part of the Streptomycin production. Because of production problems, 15 tonnes and 34.3 tonnes of Streptomycin CCC were imported during 1983-84 and 1984-85 respectively. The CIF price which varied from consignment to consignment was in the range of Rs. 262 and Rs. 303. The import was within the provisions of the then existing Import Trade Control Policy. It was ensured that the price offered was reasonable and compatible with its manufacturing cost.